

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 983 of 2020

In the matter of:

Ramkrishna Electricals Ltd.

....Appellant

Vs.

Atul Rajwadkar & Ors.

....Respondent

Present:

Appellant: Mr. Mayur Khandeparker, Ms. Gaurangi Patil, Ms. Uma Chatterjee and Ms. Anjali Shahi, Advocates.

Respondent: Mr. Sandeep Bajaj, Ms. Aditi Gupta and Ms. Aakanksha Nehra, Advocates for R-1.

ORDER
(Through Virtual Mode)

18.03.2021: Learned Counsel for the Appellant submits that e-filing of the written submission has already been done and a copy has been provided to the learned Counsel for Respondent No.1. He undertakes to file hard copy of the same within 10 days.

List the Appeal 'for hearing' before Court No.IV on **5th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/GC